CCA No.127/2000 in OA No.392/95.

09-11-2001

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiguddin, J.M.

Sri KK Mishra, counsel for the applicant has sought adjournment on account of illness. Sri MK Sharma, proxy counsel for Sri AK Gaur, counsel for the respondents.

2. It has been pointed by learned counsel for the respondents that the order dated 26-7-2000 has been stayed by the Hon'ble High Court in writ petition no.54591/2000 vide order dated 20-12-2000, a copy of which has been annexed by the respondents alongwith MA No.1969/2001.

3. Learned counsel for the applicant has also not filed any objection to this application. In view of this development the contempt petition does not servive.

Notice issue is discharged. Contempt petition is dismissed.

Member (X) Member (A)

Dube/